

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 122/397-398,58-59,235(2),237(b)/NCLT/AHM/2016 (New)
CP No. 27/397-398, 58-59,235(2),237(b)/CLB/MB/2016 (Old)**

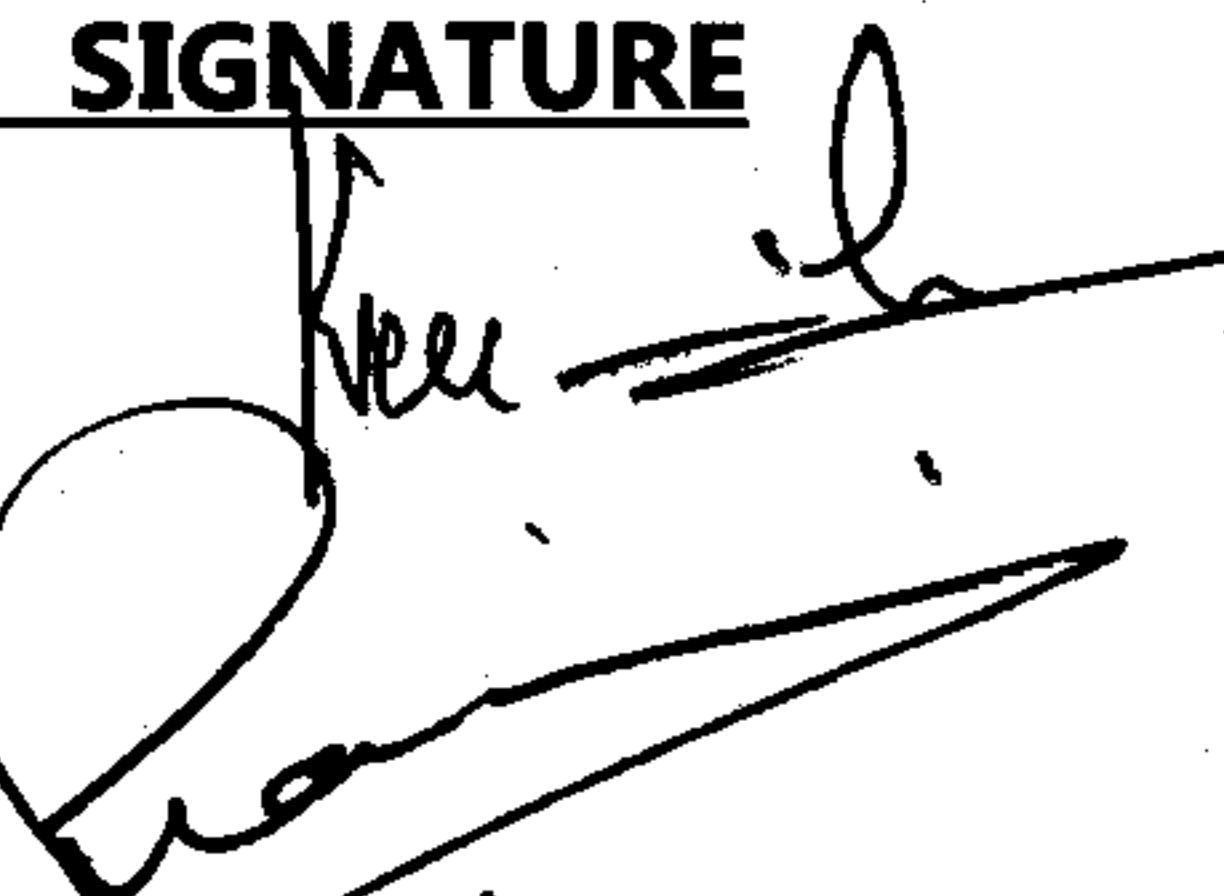
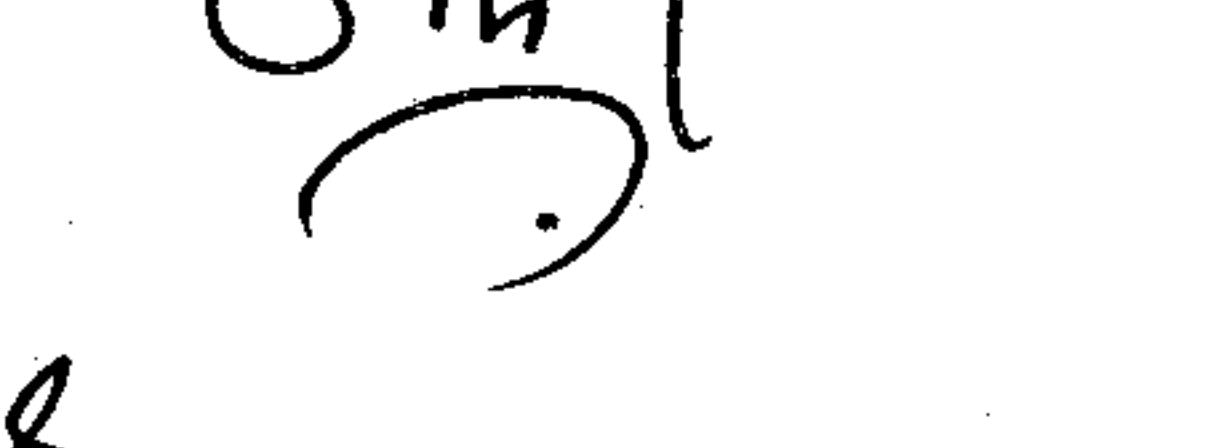
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company: **Alliance Industries Ltd.**
V/s.
Peoples International and Services Pvt. Ltd. & Ors.

Section of the Companies Act: **Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956**

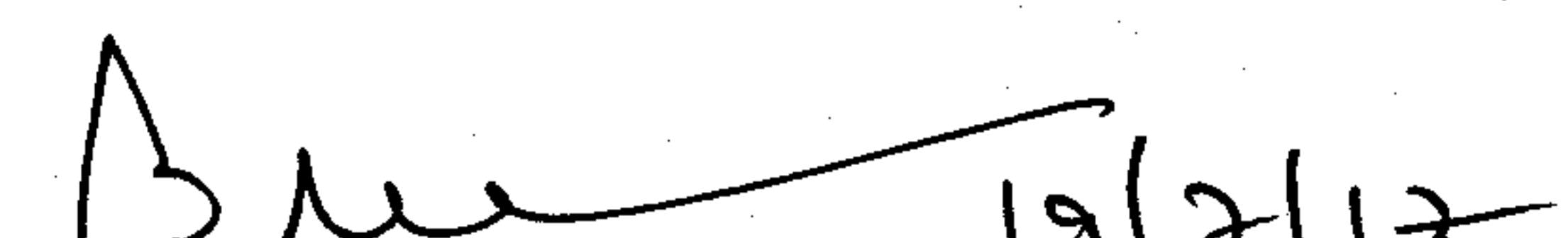
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Kunal P. Vaishnav	Advocate	Petitioners	
2.	Hamesh C Naidu	Advocate	"	
3.	Amalpushp Shrotri	Advocate	Res. No. 2	
4.	L. J. Golani	Adv.	Res. 4, 5, 8	

ORDER

Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Hamesh Naidu present for Petitioners. Learned Advocate Mr. Amalpushp Shrotri present for Respondent no. 2. Learned Advocate Mr. L J Golani present for Respondents no. 4, 5 and 8.

At request of Respondent counsel on the ground that he filed application under section 420(2) of the Companies Act, 2013.

List the matter on 07.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of July, 2017.